

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH COURT NO.IV

Service Tax APPEAL NO. 53250 / 2018

[Arising out of Order-in-Appeal No. BHO-EXCUS-001-APP-119-18-19 dated 31.05.2018, passed by the Commissioner (Appeals), CGST, Customs & Central Excise, Bhopal (MP)]

KAILASHDEV BUILD INDIA PVT LTD

818, Gulab Bhawan, Hathital
Jabalpur, Madhya Pradesh

APPELLANT

Vs.

**COMMISSIONER OF CENTRAL GOODS AND
SERVICE TAX, EXCISE AND CUSTOMS,
BHOPAL, MADHYA PRADESH**

RESPONDENT

APPEARANCE:

Shri Anil Mishra, Advocate for the Appellant
Shri Pradeep Gupta, Authorised Representative for the Department

CORAM:

HON'BLE MRS RACHNA GUPTA, MEMBER (JUDICIAL)

DATE OF HEARING / DECISION: August 23, 2021

FINAL ORDER No. 51770 / 2021

PER RACHNA GUPTA

Learned Counsel has mentioned that they have already availed the benefit of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. A copy of Discharge certificate, SVLDRS form 4 for full and final settlement of tax dues under section 127 of the Finance Act, 2019 read with Rule 9 of the is also mentioned to have been e-mailed to Court master, is produced. Perusing the same and comparing it to the demand in question and also keeping in view the same and the objective of the scheme, the request of withdrawal is hereby accepted. Appeal stands dismissed as withdrawn.

**(RACHNA GUPTA)
MEMBER (JUDICIAL)**